

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4407**

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

DISPUTE AMONG STATES

4407. DR. T.R. PAARIVENDHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware of the fact that there has been many disputes including border dispute, arresting of fishermen and capturing their fishing boats and beating of innocent labour who have migrated among many Indian States;

(b) if so, the details thereof;

(c) whether the Union Government has any data about number of one State's peoples who have been arrested, died in other States for want of other reasons during the last three years and if so, the details thereof;

(d) whether the Union Government has taken or proposes to take any steps to solve these issues amicably among these States; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): As per available information, there are boundary disputes arising out of demarcation of boundaries and claims and counter claims over territories between Haryana-Himachal Pradesh, UT of Ladakh-Himachal Pradesh, Maharashtra-Karnataka, Assam-Arunachal Pradesh, Assam-Nagaland, Assam-Meghalaya, Assam-Mizoram. Further, some issues

regarding the unauthorised entry of fishing boats and trawlers into the territorial waters of other coastal States/UTs were brought to the notice of Southern Zonal Council and its Standing Committee.

(c): No such data is maintained centrally.

(d) & (e): The approach of the Central Government has consistently been that interstate disputes can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as a facilitator for amicable settlement of the dispute in the spirit of mutual understanding. However, the Ministry of Home Affairs issues advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.
